

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-509**  
IB-641/ND/2022  
IA/5752/2022

**IN THE MATTER OF:**

Intec Capital Ltd.

**....Applicant**

**Vs.**

Mr. Shiv Raman Duggal

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 22.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Manish Kumar, Adv.

For the Respondent :

For the P Guarantor : Mr. Praveen Singh, Adv.

For the RP : Mr. Harish Taneja [RP in person] along with Ms. Parul,  
Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/5752/2022:-**

RP in person is present. Ld. Counsel on behalf of Personal Guarantor is present and their response is also available on the e-portal. Ld. Counsel on behalf of Financial Creditor is present and sought time to file their rejoinder to the reply filed by the Personal Guarantor. Liberty is granted to the Financial Creditor to file their objection to the reply filed by the Personal Guarantor within a period of 2 weeks. List the matter on **06.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**